

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

C.P. NO. (IB)-120(PB)/2017

**IN THE MATTER OF:**

Maxim Tubes Company Pvt. Ltd.

.....Operational Creditor

Vs.

International Coil Ltd.

.....Corporate Debtor

SECTION : UNDER SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

Order delivered on 28.06.2017

**Coram:**

CHIEF JUSTICE M.M. KUMAR  
Hon'ble President

DEEPA KRISHAN  
Hon'ble Member (T)

For the Operational Creditor(s): Shri Gargi R. Vyas, Advocate

For the Corporate Debtor(s) : Shri Ankur Singhal, Advocate



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**ORDER**

Reply on behalf of the Corporate Debtor has been filed in the Court today and a copy thereof has already been furnished to the counsel for the petitioner. In the meanwhile, any additional document may be placed on record with a copy in advance to the learned counsel for the other side.

List for arguments on 30.06.2017.

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**(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT**

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**(DEEPA KRISHAN)  
(MEMBER TECHNICAL)**

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